

12.15 hrs.

COMMITTEE OF PRIVILEGES

EIGHTEENTH REPORT

SHRI N. K. P. SALVE (Betul): I beg to lay on the Table the Eighteenth Report of the Committee of Privileges.

12.15½ hrs.

ELECTION TO COMMITTEES

(i) CENTRAL ADVISORY BOARD OF ARCHAEOLOGY

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to move:

"That in pursuance of paragraph 1 of the Government of India, Archaeological Survey of India, Resolution No. 31-1-76-M, dated the 1st May, 1976, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from amongst themselves, to serve as members of the Central Advisory Board of Archaeology, subject to the other provisions of the said Resolution."

MR. SPEAKER. The question is

"That in pursuance of paragraph 1 of the Government of India, Archaeological Survey of India, Resolution No. 31/1/76-M, dated the 1st May, 1976, the members of this House do proceed to elect in such manner as the Speaker may direct, two members amongst themselves, to serve as members of the Central Advisory Board of Archaeology, subject to the other provisions of the said Resolution."

The motion was adopted.

(ii) COURT OF THE UNIVERSITY OF DELHI

SHRI D. P. YADAV: I beg to move:

"That in pursuance of sub-clause (xvi) of clause (1) of Statute 2 of the Statutes of the University of Delhi, the members of this House

do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Court of the University of Delhi. The members so elected shall not be the employees of the University of Delhi or of a recognised College or Institution of that University."

MR. SPEAKER: The question is:

"That in pursuance of sub-clause (xvi) of clause (1) of Statute 2 of the Statutes of the University of Delhi, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the Court of the University of Delhi. The members so elected shall not be the employees of the University of Delhi or of a recognised College or Institution of that University."

The motion was adopted.

12.17 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (TAMIL NADU), 1976-77.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): Sir, I beg to present a statement showing Supplementary Demands for Grants in respect of the State of Tamil Nadu for the year 1976-77.

12.17½ hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (PONDICHERRY), 1976-77.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): Sir, I beg to present a statement showing supplementary Demands for Grants in respect of the Union territory of Pondicherry for the year 1976-77.